Implementation of BODO Accord

2272. SHRI URKHAO GWRA BRAHMA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the present status of implementation of the Bodo Accord, which was signed in 2003;
- (b) the number of sitting of the Accord Implementation Committee constituted to look after the implementation process of the accord; and
- (c) the reasons for not considering the legislation to include Boro Kochari's of Karbi-Anglorig District Council, Assam?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) Action has been taken to implement the Memorandum of Settlement (MoS) signed between the Central Government, Government of Assam and the Bodo Liberation Tiger (BLT) on 10.2.2003. Details are as follows:

- (i) The interim council of Bodoland Territorial Area District (BTAD) has been constituted and inaugurated on 7.12.2003.
- (ii) Scheduled Tribe (list) of Assam has been revised by amending the Constitution (Scheduled Tribes), Order 1950 to protect the interest of Bodo Tribe.
- (iii) Bodo Language has been included into the Eighth schedule of the Constitution of India.
- (iv) Article 332(6) of the Constitution of India has been amended by enacting Constitution (Ninetieth) Amendment Act, 2003 for ensuring the existing representation of the Scheduled Tribes and non-Scheduled Tribes in the Legislative Assembly of the State of Assam from BTAD.
- (v) Rs. 20 crore has been released to the council in the year 2003-2004 for development of administrative infrastructure in BTAD.

- (vi) Rs. 10 crore has also been released to the State Government of Assam in the year 2003-2004 for rehabilitation of refugees affected by ethnic violence who are staying in relief camps in BTAD.
- (vii) For socio-economic infrastructure, the Bodoland Territorial Council has submitted Detailed Project Reports (DPR) worth Rs. 97.18 crore to the Ministry of Devleopment of North Eastern Region (DONER) for approval. The Government is committed to provide Rs. 100 crores per year over a period of 5 years for this purpose.
- (viii) Rs. 5 crore has been advanced during 2003-04 to the State' Government for rehabilitation of surrendered BLT cadres. It has also been decided to recruit 1000 Bodo youth in the Central Paramilitary Forces.
- (b) Implementation of MoS is being reviewed in the Ministry from time to time.
- (c) Representations have been received from the Karbi Anglong Autonomous Council and various other organizations/associations demanding the removal of clause 8 of the Bodo Accord (MoS). These have been taken note of. Implementation of clause 8 of the MoS needs wide consultation and consensus with all concerned.

Losses due to floods in Assam, Bihar and West Bengal

2273. SHRI KARNENDU BHATACHARJEE: Will the Minister of HOME. AFFAIRS be pleased to state:

- (a) the anticipated loss on account of floods in Assam, Bihar and West Bengal this year, State-wise.
- (b) the number of lives lost and the assistance given by the Union Government to each of the States; and